

**CENTRAL ADMINISTRATIVE TRIBUNAL,  
NAGPUR CIRCUIT BENCH.**

O.A.2031/2021

**Date of decision : March 19, 2021.**

**Coram: Dr.Bhagwan Sahai, Member (Administrative)**

Sonu s/o Sadali Kawade,  
Age about 24 years, Occ: Nil,  
R/o.Tappadhana Lakhapur,  
Tah. And dist. Betul,  
State: Madhya Pradesh, Pin:460553,  
Mobile No.8358068022  
Email: sonukawade9@gmail.com .. Applicant.

**(By Advocate Shri Pramod N. Kamble)**

**Versus**

1. The Union of India, through  
its General Manager,  
CSTM, Mumbai - 01.
2. The Divisional Railway Manager,  
Central Railway, Nagpur - 01.
3. The Divisional Personnel Officer,  
Central Railway,  
Nagpur - 01. .. Respondents.

**(By Advocate Shri Alok Upasani)**

**Proceeding conducted through Video conferencing  
with consent of both the counsels for the parties.**

**Order (Oral)**

Present: Shri Pramod N. Kamble, Advocate for  
the applicant.

Shri Alok Upasani, Advocate for the  
respondents.

Heard Shri Kamble.

A perusal of the O.A. and submissions of  
the applicant's counsel reveal that the ex-  
employee had died on 07.06.2011. Thereafter his

family has received retiral benefits. The first wife of the ex-employee did not have any children with late Shri Sadali Ramlal Kawade and she is in receipt of family pension after death of the ex-employee. She also did not apply for appointment on compassionate grounds.

2. The present applicant is son of second wife of the ex-employee. However, death having taken place on 07.06.2011 and in view of retiral benefits received by the dependent family members and family pension by the wife of the ex-employee, presently there is no situation of need for immediate relief to the family, the family has managed itself for the last 10 years and also retiral benefits as well as family pension have been received by the dependent family.

3. In view of these facts of the case, Shri Kamble seeks permission to withdraw this O.A. Therefore, this O.A. dismissed as withdrawn. No costs.

(Dr. Bhagwan Sahai)  
Member (A).

H.